

“FORM B”

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF

ADVANCE SURFACTANTS INDIA LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Advance Surfactants India Limited
2.	Date of incorporation of corporate debtor	10/08/1998
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Delhi (RoC - Delhi)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74899DL1998PLC095458
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 511/2/1, VILLAGE RAJOKARI NEW DELHI DL 110038 IN
6.	Date of closure of Insolvency Resolution Process	24 th November 2019
7.	Liquidation commencement date of corporate debtor	Order dated 14 th January 2020, received on 21 st January 2020
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Kishan Gopal Somani Registration Number: IBBI/PA- 001/IP-P00300/2017-2018/10544
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 4th Floor, 3/15 Asaf Ali Road, New Delhi, National Capital Territory of Delhi ,110002 Email: kgsomani@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	KG Somani Insolvency Professionals Private Limited 3/8, 1 st Floor, Asaf Ali Road, New Delhi – 110002 Email: kgsomani.advance@gmail.com Telephone Number: 01141426262
11.	Last date for submission of claims	20 th February 2020

Notice is hereby given that the National Company Law Tribunal Principal Bench, New Delhi has ordered the commencement of liquidation of the Advance Surfactants India Limited on 14th January 2020, order received on 21st January 2020

The stakeholders of Advance Surfactants India Limited are hereby called upon to submit their claims with proof on or before 20th February 2020, to the liquidator at the address mentioned against **item No. 10.**

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. The prescribed forms for submission of claims can be downloaded from the following link:
<https://www.ibbi.gov.in/home/downloads>

Submission of false or misleading proof of claims shall attract penalties.



Kishan Gopal Somani

IBBI/IPA-001/IP-P00300/2017-2018/10544

Date: 21st January 2020
Place: New Delhi